

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.177/MP/2026 along with IA No. 131/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003, along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : TP Saurya Limited (TPSL)

Respondent : Power Grid Corporation of India Limited (PGCIL) and Ors.

Petition No. 53/MP/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : Eden Renewable Alma Private Limited (ERAPL)

Respondent : Power Grid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **17.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL & ERAPL
Mr. Siddharth Niggotia, Advocate, TPSL & ERAPL
Mr. R Jatin Katiyar, Advocate, TPSL & ERAPL
Ms. Ishika Talwar, Advocate, TPSL & ERAPL
Ms. Ranjitha Ramachandran, Advocate, PGCIL, BSTL, SKTL, PSTL
Shri Aneesh Bajaj, Advocate, PGCIL, BSTL, SKTL, PSTL
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, PGCIL, submitted that in Petition No. 177/MP/2026, the Petitioner has filed IA No. 131/2026 seeking amendment of the Petition. The learned counsel, while pointing out that the IA does not clearly demarcate the proposed amendments, sought four weeks' time to file the reply to the said IA. Further, in Petition No. 53/MP/2026, the Petitioner has moved an



IA (Diary No. 547/2026) for impleadment of additional Respondents. The learned counsel (also appearing on behalf of the proposed Respondents) submitted that the Commission may pass an appropriate order therein, allowing the proposed Respondents to file their replies to the Petition. Learned counsel further requested that the present matters be taken up after the batch of similar matters listed in November.

2. The learned counsel for the Petitioner submitted that through IA No. 131/2026, the Petitioner has merely sought to incorporate the details relating to the anticipated start date of the Petitioner's connectivity. Learned counsel also requested that an appropriate order be passed in the IA filed in Petition No. 53/MP/2026 to enable completion of Pleadings therein.

3. After hearing the learned counsel for the parties, the Commission issued notice on the IA No.131/2026. The Petitioner was directed to implead all the transmission licensees, listed in CTUIL submissions dated 21.7.2026 that are developing the elements of the transmission system required for the effectiveness of the GNA granted to the Petitioner and file a revised memo of parties within a week. The Respondents are directed to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter. The Petitioner is further directed to file the information called for vide the ROP dated 12.5.2026 within two weeks. Although not listed today, the IA (Diary No. 547/2026) in Petition No. 53/MP/2026 was taken on board for issuance of notice to the proposed Respondents, permitting them to file their replies to the Petition, if any, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

4. The Petitions, along with IAs, will be listed for hearing on **15.12.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)